

Harpana Godernment Gazette Extraordinary

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FINANCE DEPARTMENT (BUDGET)

NOTIFICATION

The 5th December, 1969

No. 3158-B & C 69 35063.—In exercise of the powers conferred by section 6 of the Haryana Contingency Fund Act, 1966 (2 of 1967) and all other powers enabling him in this behalf, the Governor of Haryana hereby makes the following rules to amend the Haryana Contingency Fund Rules, 1967, namely:—

- 1. These rules may be called the Haryana Contingency Fund (1st Amendment) Rules, 1969.
- 2. In the Haryana Contingency Fund Rules, 1967 (hereinafter referred to as the said rules), in rule 7, in sub-rule 1, after note (2), the following note shall be added, namely:—
 - "Note (3).—In exceptional circumstances to be recorded in writing, the supplementary estimates, when they cannot be presented to the Legislature in the first session may be so presented at the second session.".
 - 3. In the said rules, in rule 8, the following note shall be added at the end, namely:
 - "Note.—The advances obtained from the Contingency Fund for expenditure on a 'New Service' during the 'Vote on Account' period, for which adequate provision exists in the Appropriation Bill for the year, will stand resumed to the Fund as soon as the Appropriation Act for the whole year has been passed by Legislature and assented to by the Governor. A statement of such advances in the following form shall be appended to the Supplementary demand statement presented to Legislature at its session meeting immediately after the advance is sarctioned:—

STATEMENT

Statement showing advances drawn from the Contingency Fund of Haryana during the Vote on Account' period for expenditure on 'New Services' for which necessary provision had been made in the Budget Estimates for —————. The advances were recouped to the Fund after the Appropriation Act was passed.

Particulars of Service	Name of Department	Amount of advance from the Contingency Fund	Number and name of the grant in which provision exists in Budget Estimates with amount of provision	Brief reasons why the expenditure could not be deferred till the demands for grants were voted by the Legislature
1	2	3	4	5

ISHWAR CHANDRA,

Commissioner for Planning & Finance, and Secretary to Government, Haryana, Planning and Finance Departments.

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